

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**(ORDERS BY THE GOVERNOR)**

**NOTIFICATION.**

Dated Shillong, the 13<sup>th</sup> April, 2016.

No. LJ (A) 39/2006/8- The Governor of Meghalaya in exercise of the powers conferred by Section 24 (8) of Cr.P.C. 1973 is pleased to appoint Shri W.H.D. Syngkon, Additional Advocate General, High Court of Meghalaya as Special Public Prosecutor for conducting the case relating to the brutal rape and murder of (L) Shailinia Kharrymba on 17.03.2016 at Sawmer Upper Shillong.



(L.M. Sangma)

Special Secretary to the Government of Meghalaya,  
Law Department.

Memo No. LJ (A) 39/2006/8-A,

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Dated Shillong, the 13<sup>th</sup> April, 2016.

Copy forwarded to: -

1. The Director General of Police, Meghalaya, Shillong.
2. The Deputy Inspector General CID, Shillong for information.
3. The Deputy Commissioner, East Khasi Hills District, Shillong.
4. The District & Sessions Judge, Shillong.
5. The Chief Judicial Magistrate, Shillong.
6. Shri W.H.D. Syngkon, Additional Advocate General, High Court of Meghalaya.
7. Political/Home (Police) Department.
8. Law (B) Department.
9. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
10. Guard file.

By order etc.,



Special Secretary to the Government of Meghalaya,  
Law Department.

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